

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1517/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.02.03.2019/NCLAT/UR/272)**

**In the matter of:**

Super Fight Promotions Pvt. Ltd. .... Appellant  
Versus  
Transcend Advantage Sports Pvt. Ltd. .... Respondent

Appearance: Mr. Avi Aggarwal, Advocate for the Appellant.

**02.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 02.03.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 01.05.2019. It is stated in the Interlocutory Application (IA) that the Registry of the Hon'ble Tribunal has sought the original Board Resolution. Though, the same was procured but delay of 53 days has occurred in re-filing the appeal. So, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 53 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 03.05.2019.

(Peeush Pandey)  
Registrar